

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ACUTE RETAIL INFRA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ACUTE RETAIL INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15-03-2005
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH2005PTC151972
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 27, 01st Floor, Krisha Arcade, Yashwant Shrusti, Khaira, Boisar Tal. & Dist. Palghar, Palghar, Maharashtra, India - 401501
6.	Insolvency commencement date in respect of corporate debtor	Order Date: 25/09/2024 Received On: 27/09/2024
7.	Estimated date of closure of insolvency resolution process	24/03/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ramesh M Shetty IBBI/IPA-001/IP-P01444/2018-2019/12226
9.	Address and e-mail of the interim resolution professional, as registered with the Board	304, Yamuna Apt, Green view Complex, Nancy Colony, Borivali East, Mumbai City, Maharashtra - 400066 shettyramesh19@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, Yamuna Apt, Green view Complex, Nancy Colony, Borivali East, Mumbai City, Maharashtra - 400066 cirp.acute@gmail.com
11.	Last date for submission of claims	11/10/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) – Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a.) Web link: https://ibbi.gov.in/home/downloads b.) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Acute Retail Infra Private Limited on 27/09/2024.

The creditors of Acute Retail Infra Private Limited are hereby called upon to submit their claims with proof on or before 11/10/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Not Applicable in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Ramesh M Shetty



Place: Mumbai
Date: 30/09/2024

Interim Resolution Professional
For Acute Retail Infra Private Limited
IBBI/PA-001/IP-P01444/2018-2019/12226
AA1/12226/02/311225/107327 Valid till: 31-Dec-25